

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.Nos. 25 of 2014 and A.No. 179 of 2014

Dated : 17th March, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Appeal No. 25 of 2014

M/s SESA Sterlite Ltd.

...Appellant(s)

Versus

Orissa Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant : Mr. Amit Kapur, Ms. Poonam Verma
and Mr. Akshat Jain

Counsel for the Respondent(s) : Mr. G. Umapathy, Mr. Rutwik Panda,
Mr. Anshu Malik for R.1, OERC
Mr. Raj Kumar Mehta and
Ms. Himanshi Andley for
R.2, GRIDCO

Mr. Pradeep Misra for OSLDC

Appeal No. 179 of 2014

GRIDCO Ltd.

...Appellant(s)

Versus

M/s SESA Sterlite Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant : Mr. Raj Kumar Mehta
and Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Amit Kapur, Ms. Poonam Verma
and Mr. Akshat Jain, R.1, SESA Sterlite

Mr. G. Umapathy, Mr. Rutwik Panda,
Mr. Anshu Malik for R.2, OERC

ORDER

A.No. 25 of 2014:

Mr. Amit Kapur, learned counsel for the appellant has been heard in rejoinder submissions in Appeal No.25 of 2014. Arguments complete.

Judgment Reserved.

A.No.179 of 2014:

In connected appeal, being Appeal No.179 of 2014, Mr. R. K. Mehta, learned counsel for the appellant is to argue in rejoinder submissions.

Post the matter for hearing on **31st March, 2016.**

(I. J. Kapoor)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/dk